

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.201
C.P. (IB)/294/AHM/2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

CFM ASSET RECONSTRUCTION PRIVATE LIMITED
Vs.
BHAGIRATH CONSTRUCTION COMPANY PRIVATE
LIMITED

.....Applicant

.....Respondent

Order delivered on: 07/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Adv.
For the Respondent :

ORDER

Learned Counsel for the applicant submitted that notice issued to Corporate Debtor has returned back and they are not able to locate the address of Corporate Debtor. Learned Counsel for the applicant is directed to find out the address of the Corporate Debtor and serve notice upon them through appropriate procedure to decide further consideration.

List for further consideration on 06.08.2024.

Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)